

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 116 OF 2017 &
IA Nos. 742 & 751 of 2017**

Dated: 24th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Sasan Power Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. G. Umapathy
Ms. Aditya Singh
Mr. Nitin for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava for R-3 to 6

Mr. Anand K. Ganesan
Mr. Ashwin R.
Ms. Parichita Chaudhary for R-7,8,9,13

Ms. Ranjana Roy Gawai
Ms. Vasudha Sen
Ms. Sreenita Ghosh for R-10

Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-14

ORDER

IA Nos. 742 & 751 of 2017
(Applns. for condonation of delay in filing reply)

Delay in filing replies is condoned and replies are taken on record.
Applications are disposed of.

APPEAL NO. 116 OF 2017

Learned counsel for respondent Nos. 3 to 6 seeks two weeks more time to file reply. He may take steps to file the same on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **04.01.2018**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt